NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CA/21/2017

NAME OF THE PETITIONER(S)

: REED RELAYS & ELECTRONICS (I) LTD

UNDER SECTION

: 66

S.No.	Name (in Capital)	Represented by	Signature
1	R. Hurari	Coursel for Applicant	0(:1:12
	For Sushmita Udayasankar Hema Sosinislasan		Shirta.
ર્ર.	BALU SRIDHAR	Counsel for	Br St.
	98413 22315 Saly Sridhas Cigmail. Com	Dilip Sulara	

ORDER

Counsel for Petitioner present. Counsel for the objector /shareholders Mr. Balu Shridhar present. The matter has been heard in part. The issue raised by the objecting shareholders is that the company is not giving an option to the shareholders either to remain as shareholders or seek exit after receiving fair consideration of the shares. The Scheme for reduction of capital also provides for compulsory exit for certain class of shareholders. Therefore, the Counsel for the Petitioner is directed to consider the views of the objecting shareholders in order to protect their interest. Put up on 28.8.2017 at 10.30 A.M.

S. Dirapopala.

(S. Vijayaraghavan) Member (Technical) (Ch. Md. Sharief Tariq) Member (Judicial)